

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 204/MP/2022

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme-II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2.

Petitioners : PTC India Ltd. & Anr.

Respondent : MB Power (Madhya Pradesh) Ltd.

Date of Hearing : 27.10.2022

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Basava P.S.Patil, Senior Advocate, PTC
Shri Geet Ahuja, Advocate, PTC
Ms. Prerna Singh, Advocate, PTC
Shri A.A. Tiwari, Advocate, TANGEDCO
Ms. Anuska Nagrajan, Advocate, TANGEDCO
Ms. Tanvi Anand, Advocate, TANGEDCO

Record of Proceedings

Learned senior counsel for the First Petitioner, PTC India Ltd. (PTC) submitted that the present Petition has been jointly filed by PTC and TANGEDCO *inter-alia* seeking declaration that purported deemed termination notice dated 19.4.2022 is null and void and has been issued in violation of the express terms of the PPA. Learned senior counsel for PTC in support of its arguments referred the Petition and requested to issue notice to the parties.

2. Learned counsel for TANGEDCO sought permission to file additional documents in the matter.

3. After hearing the learned senior counsel and learned counsel for the Petitioners, the Commission directed as under:

(a) Admit. Issue notice to the Respondent;

(b) The Petitioners to serve copy of the Petition on the Respondent and Respondent to file its reply to the Petition within three weeks after serving copy

of the same to the Petitioner, who may file its rejoinder, within in three weeks thereafter;

(c) TANGEDCO to file additional documents within a week;

(d) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 10.1.2023.

By order of the Commission

**Sd/-
(T.D Pant)
Joint Chief (Law)**